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**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW**

Contempt No: 56 of 1992
(O.A. No: 373 of 1992)

Ausan

..... Applicants.

Versus

Sri S.S.Dhusia.
Sri Nathu Ram.

..... Respondents.

Hon'ble Mr. Justice U.C.Srivastava, V.C.

Hon'ble Mr. K.Obayya, A.M.

The Hon'ble Tribunal vide its interim order dated 7.8.92 directed the respondents that in the meantime the status of the applicant as it existed today shall be maintained and the promotion if any, will be made within this period shall be subject to final orders passed in this case.

In the CA the respondents have said that while holding the post of Assistant. Manager, R.L.O. the applicant was in the L.S.G. grade in the pay scale of Rs. 1400-2300. On 7.8.92 when the applicant proceeded on medical leave the status of the applicant was that of Asstt. Manager, R.L.O. (L.S.G.) and his status as L.S.G. is maintained in his newposting as Incharge Deposits.

The status of the applicant in the supervisory capacity has been maintained. He continues to be in the L.S.G. cadre and is Incharge of Deposits section with person working under him. Thus the status of the applicant is not affected.

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in the new ~~assignment~~ ^{assignment}. He is not working under his juniors. From the above facts it is evident that the deponent has not disobeyed the orders of the Hon'ble Tribunal. The deponent has the highest regard for the orders and directions of the Tribunal and can never even think of disobeying the same in any manner whatsoever.

In view of the above submissions, the notices are discharged and the case is consigned.

A.M.

V.C.

Lucknow Dated: 24.2.93

(jlw)